GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO.79 ANSWERED ON 01/12/2025

INFRASTRUCTURE PROJECTS AND TRANSPARENCY MEASURES FOR MUMBAI

79. SHRI MILIND MURLI DEORA:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether any new projects have been sanctioned for Mumbai in the recent infrastructure push, as seen in PM's multi-State development tour;
- (b) status of pending urban transport, housing, and flood mitigation projects in Mumbai South and Worli; and
- (c) the manner in which Government is ensuring transparent fund management in city infrastructure development?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

(a) & (b) As per the provisions of Article 243W of the Constitution, in conjunction with the Seventh and Twelfth Schedules, matters relating to urban development fall within the purview of States/Urban Local Bodies. However, Ministry of Housing and Urban Affairs (MoHUA) provides programmatic support to the States/Union Territories (UTs) in their urban development agenda through its various flagship Missions/Programmes viz. Atal Mission for Rejuvenation & Urban Transformation 2.0 (AMRUT 2.0), Pradhan Mantri Awas Yojana – Urban 2.0 (PMAY-U 2.0), Swatchh Bharat Mission – Urban 2.0 (SBM – U 2.0), Smart Cities Mission (SCM), Urban Transport (UT), etc.

AMRUT 2.0 focuses on universal coverage of water supply in all in statutory towns and universal coverage of sewerage and septic management in 500 AMRUT cities of phase-I; SCM on sustainable and inclusive development in selected 100 cities to improve the quality of life of all: SBM 2.0 envisions 'Garbage Free Cities' and its objectives include sustainable solid waste management, sustainable sanitation and liquid waste management including use of treated used water; and Urban Transport works for improving urban mobility through Metro and urban transport related projects.

Through these Missions/Schemes, the Central Government approves the State Plans and provides the Central Assistance (CA) to the States. The projects are selected, designed, approved and executed by the States/UTs and the cities. The State Governments release funds to the cities/districts.

(c) In order to expedite the implementation of the projects under various flagship Missions/Programmes of the Ministry and to ensure transparency, various institutional frameworks like provisions of progress reports, review by undertaking field visits have been put in place. Moreover, periodic review meetings in States/UTs and through video conferences are also held for the purpose. Besides, the State Governments also monitor the progress of the Missions with a view to expedite their implementation.
